

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 15.05.2014

OA No. 117/2011

Mr. P.N. Jatti, counsel for applicant.
Mr. Mukesh Agarwal, counsel for respondents.

Heard learned counsel for the parties.

Learned counsel for the respondents submitted that the prayer of the applicant has been examined by the department and it has been rejected vide order dated 27.01.2011 (Annexure A/1). He further submitted that the applicant has not challenged this order and in the absence of any challenge to this order, the question of granting any direction in this O.A. does not arise.

At this stage, learned counsel for the applicant submits that he may be permitted to withdraw the present O.A. with liberty to file fresh O.A.

In view of the above submissions, the applicant is allowed to withdraw the present O.A. with liberty to file fresh O.A., if he so advised.

Accordingly, the Original Application is dismissed as withdrawn.


(M. NAGARAJAN)
JUDICIAL MEMBER


(ANIL KUMAR)
ADMINISTRATIVE MEMBER

Kumawat